

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:982
ANSWERED ON:15.11.2010
SURRENDER OF 2G LICENCES
Muttemwar Shri Vilas Baburao

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some new telecom operators have decided to surrender 2G licences alongwith spectrum;
- (b) if so, the names of telecom operators granted the licences and those who have decided to surrender and the reasons therefor;
- (c) whether there existed any provision in the agreement for surrender; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

- (a) Madam, no request has been received from new telecom operators by Department of Telecom (DoT) regarding their surrender of 2G licence alongwith the spectrum.
- (b) Does not arise in view of (a) above.
- (c) & (d) As per the terms and conditions of Unified Access Services (UAS) and Cellular Mobile Telephone Service (CMTS) licence agreements, LICENSEE may surrender the LICENSE, by giving notice of at least 60 Calendar days in advance. In that case it shall also notify all its customer of consequential withdrawal of SERVICE by sending a 30 Calendar days notice to each of them. The LICENCEE shall pay all fees payable by it till the date on which the surrender of the Licence becomes effective. The effective date of surrender of Licence will be 60 Calendar days counted from the date of receipt of such notice by the licensor.